

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 315**  
IA-1100/2023  
In  
IB-485(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs**

Anil Mohan Wig

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain for RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional. The Resolution Professional is directed to file written note within one week.

List the matter on **01.05.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**